

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 19022 OF 2011**

**Between:**

Bharat Sanchar Nigam Limited, Rep. by its Chief General Manager, AP Circle,  
Door Sanchar Bhavan, Nampally, Hyderabad.

**...PETITIONER**

**AND**

1. The State of Andhra Pradesh, Rep. by the Principal Secretary Municipal Administration and Urban Development (M) Dept, AP Secretariat, Hyderabad.
2. The Karimnagar Municipal Corporation, Represented by the Commissioner, Karimnagar, Karimnagar District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ in the nature of a writ of mandamus or any other appropriate writ, direction or order declaring that the demand of a fee of Rs.50,000/- towards installation fee and Rs.10,000/- towards Annual License fee for each tower for granting permission by the Vijayawada Municipal Corporation as illegal and void and direct them to grant permission to the Cellular Towers already erected and new towers to be erected by petitioner without insisting upon the payment of the fee of Rs.50,000/- towards installation fee and Rs.10,000/- towards Annual License fee for each tower.

**I.A. NO: 1 OF 2011(WPMP. NO: 22982 OF 2011)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent not to take any coercive action for non-payment of a fee of Rs.50,000/- towards installation fee and Rs.10,000/- towards Annual License fee for each tower pending disposal of the above writ petition.

**I.A. NO: 2 OF 2011(WPMP. NO: 22983 OF 2011)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the application submitted by the petitioner for granting permission for the Cellular Towers without insisting upon the payment of a fee of Rs.50,000/- towards installation fee and Rs.10,000/- towards Annual License fee for each tower pending disposal of the above writ petition.

**Counsel for the Petitioner: M/s. P.SARADA, SC FOR BSNL**

**Counsel for the Respondent No.1: GP FOR MUNICIPAL ADMN & URBAN DEV**

**Counsel for the Respondent No.2: SRI N.PRAVEEN KUMAR, SC FOR MCPL**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.19022 of 2011**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. P. Sarada, learned Standing Counsel for Bharat Sanchar Nigam Limited appears for the petitioner.

2. In the Writ Petition, the petitioner has prayed for the following relief:

".....issue a Writ in the nature of a writ of mandamus or any other appropriate writ direction or order declaring that the demand of a fee of Rs.50,000/- towards installation fee and Rs.10,000/- towards Annual License fee for each tower for granting permission by the Vijayawada Municipal Corporation as illegal and void and direct them to grant permission to the Cellular Towers already erected and new towers to be erected by petitioner without insisting upon the payment of the fee of Rs.50,000/- towards installation fee and Rs.10,000/- towards Annual License fee for each tower."

3. A learned Single Judge of erstwhile High Court of Andhra Pradesh by an interim order dated 08.07.2011 had directed the parties to maintain *status quo* with regard to the Cellular Towers erected by the petitioner.

4. Similar Writ Petitions namely, Writ Petition Nos.4871, 4873, 5545, 6196, 6209 and 7062 of 2013, have been disposed of by a learned Single Judge of this Court in view of issuance of subsequent G.O.Ms.No.380, Municipal Administration and Urban Development, dated 01.08.2013.

5. For the reasons assigned in the aforesaid common order, nothing survives for adjudication in the Writ Petition. However, liberty is reserved to the official respondents to take action against the petitioner, if so advised, strictly in accordance with law.

6. With the aforesaid liberty, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

Sd/-K.VENKAI AH  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Municipal Administration and Urban Development (M) Dept, Secretariat, Hyderabad.
2. The Commissioner, Karimnagar Municipal Corporation, Karimnagar, Karimnagar District.
3. One CC to M/s. P.SARADA, SC FOR BSNL [OPUC]
4. One CC to SRI N.PRAVEEN KUMAR, SC FOR MCPL [OPUC]
5. Two CCs to GP FOR MUNICIPAL ADMN AND URBAN DEV, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

BSR  
BN *KS*

**HIGH COURT**

**DATED: 23/08/2024**

**ORDER**

**WP.No.19022 of 2011**



**DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS**

*9 copies  
for  
27/9/24*